

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 325
32/271/272/ND/2020

IN THE MATTER OF:

M/s. Union Of India

.... Petitioner/Applicant

Vs.

Tavishi Interprises Pvt. Ltd.

.... Respondent

Order under Section 271-272 of the Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

ORDER

None appears on behalf of the Applicant.

In the interest of justice, the matter is adjourned **to**
15.07.2024.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)